

H
SLP(C)No. 16251 OF 2001

ITEM No.26

Court No. 2

SECTION XII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.16251/2001

(From the judgement and order dated 06/07/2001 in CRP 1493/2001
of The HIGH COURT OF MADRAS)

S. JAYARAMAN

Petitioner (s)

VERSUS

K. THANGAPANDI NADAR & ORS.

Respondent (s)

(With prayer for interim relief)

Date : 28/09/2001 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.P. BHARUCHA
HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE P. VENKATARAMA REDDI

For Petitioner (s) Mr. S. Aravindh,Adv.
Mr. Rakesh K. Sharma,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I..T.....T.....T.....T.....T.....T.....T.....T.....J

Issue notice.

Status quo as to possession shall be maintained
pending further orders.

(T.I. Rajput)
Court Master

(Shelly Sengupta)
Court Master